

**GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA  
UNSTARRED QUESTION No. 3315  
TO BE ANSWERED ON THE 7<sup>th</sup> August, 2018

**Drugs Banned by DCGI**

3315. SHRI SANKAR PRASAD DATTA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of drugs with their market/brand names banned by the Drug Controller General of India (DCGI) and the Food and Drug Administration (FDA) internationally;
- (b) whether the Government is aware of the illegal sale of banned drugs and medicines on a large scale in the country and if so, the details thereof;
- (c) the stringent action taken/being taken against the drug mafia by the Government to curb illegal sale of drugs and unethical practices indulged by Pharmaceutical companies/individuals and the outcome thereof; and
- (d) the other measures/corrective steps taken by the Government to curb the illegal sale of drugs and medicines in the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;  
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS  
(SHRI MANSUKH L. MANDAVIYA)**

(a): There is no procedure for banning drugs internationally by Drugs Controller General (India).

(b) to (d): The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of any provision of the Act and Rules. Manufacturing and marketing of banned drugs is a punishable offence.

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